GOVERNMENT OF INDIA
MINISTRY OF STEEL

LOK SABHA
UNSTARRED QUESTION NO. 2937
FOR ANSWER ON 10.03.2026

STATUS OF TRANSFER OF BSP LAND TO STATE GOVERNMENT

2937. SHRI VIJAY BAGHEL:

Will the Minister of STEEL be pleased to state:

Will the Ministry of Steel be pleased to refer to Lok Sabha Question No.1755 dated 10-02- 2026 regarding Transfer of BSP land to the State Government and to state:

(a) whether the necessary process for transfer of title of 290.26 acres and 151.46 acres of land to the State Government by SAIL/BSP has been completed through the MoU and the basic facilities in the labour settlement are being provided to them;
(b) if so, the details thereof;
(c) whether the absence of transfer of BSP land to the State Government, the public is not getting the benefit of the ambitions schemes run by the Government, such as lease distribution, Prime Minister's Housing, basic facilities etc., and request has been made for many years and the said request is pending till date causing resentment in the area; and
(d) the time by which the entire labour settlement area likely to be transferred to Newai Basti, Maroda?

ANSWER

THE MINISTER OF STATE IN THE   (SHRI BHUPATHIRAJU SRINIVASA VARMA)
MINISTRY OF STEEL

(a)to(d):   Steel Authority of India Limited/Bhilai Steel Plant (SAIL/BSP) has handed over land parcel comprising 290.26 acres of land (located at Village Ruabandha, Maroda, Joratarai, Purena, Chhaoni and Khursipara) and 151.46 acres of land at village Newai (Mouhari Baghicha, Station Maroda, Newai (HSCL Colony), Newai Old Basti and Newai Bhata) land parcel to State Government of Chhattisgarh.

        As per the MoUs signed between SAIL/BSP and State Government of Chhattisgarh, the basic civic amenities like roads, drinking water, electricity and community toilets under the Bhilai Steel Plant (BSP) jurisdiction including Nevai Basti, Maroda, Tehsil and District Durg are to be provided by the Local Authority/State Government.

        All necessary formalities have been completed from SAIL/BSP side in respect of the land identified under the MoUs.

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